

NOTIFICATIONS UNDER KERALA FIRE FORCE ACT AND ALL INDIA SERVICES ACT

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): Sir, on behalf of Shri Hathi, I beg to lay on the Table a copy each of the following Notifications under sub-section (3) of section 35 of the Kerala Fire Force Act, 1962, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President discharging the functions of the President, in relation to the State of Kerala:—

- (i) Notification S.R.O. No. 155/64 published in Kerala Gazette dated the 19th May, 1964, containing rules in respect of the members of the Kerala Fire Service. [Placed in Library. See No. LT-5097/65].
- (ii) Notification G.O. (P) No. 181 published in Kerala Gazette dated the 23rd February, 1965, containing rules in respect of the members of the Kerala Fire Subordinate Service. [Placed in Library. See No. LT-5096/65].

(2) a copy of Notification No. G.S.R. 1553 published in Gazette of India dated the 23rd October, 1965 making a certain amendment to the Indian Administrative Service (Pay) Rules, 1954, under sub-section (2) of section 3 of the All India Services Act, 1951, [Placed in Library. See No. LT-5098/65].

NOTIFICATIONS UNDER EMERGENCY RISKS (GOODS) INSURANCE ACT AND EMERGENCY RISKS (FACORIES) INSURANCE ACT.

The Deputy Minister in the Ministry of Finance (Shri Rameshwar Sahu): Sir, on behalf of Shri B. R. Bhagat, I beg to lay on the Table—

(1) a copy each of the following Notifications under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1962:—

- (i) The Emergency Risks (Goods) Insurance (Third

Amendment) Scheme, 1965, published in Notification No. S.O. 2913 in the Gazette of India dated the 15th September, 1965. [Placed in Library. See No. LT-5099/65].

- (ii) The Emergency Risks (Goods) Insurance (Fourth Amendment) Scheme, 1965, published in Notification No. S.O. 3093 in the Gazette of India dated the 28th September, 1965. [Placed in Library. See No. LT-5100/65].
- (iii) The Emergency Risks (Goods) Insurance (Fifth Amendment) Scheme, 1965, published in Notification No. S.O. 3158 in the Gazette of India dated the 7th October, 1965. [Placed in Library. See No. LT-5101/65].

(2) a copy each of the following notifications under sub-section (7) of section 3 of the Emergency Risks (Factories) Insurance Act, 1962:—

- (i) The Emergency Risks (Factories) Insurance (Third Amendment) Scheme, 1965, published in Notification No. S.O. 2914 in the Gazette of India dated the 15th September, 1965. [Placed in Library. See No. LT-5102/65].
- (ii) The Emergency Risks (Factories) Insurance (Fourth Amendment) Scheme, 1965, published in Notification No. 3094 in the Gazette of India dated the 28th September, 1965. [Placed in Library. See No. LT-5103/65].
- (iii) The Emergency Risks (Factories) Insurance (Fifth Amendment) Scheme, 1965, published in Notification No. S.O. 3159 in the Gazette of India dated the 7th October, 1965. [Placed in Library. See No. LT-5104/65].